

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 288/2021

ARNAV SINHA

Appellant(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

Ms. Liz Mathew and Ms. Uttara Babbar, Sr. Advocates [Amicus Curie]
IA No. 13982/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 13973/2021 - GRANT OF INTERIM RELIEF

IA No. 13972/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 06-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) : Mr. Jai Anant Dehadrai, Adv.
Mr. Gaurav Sarkar, Adv.
Mr. Pulkrit Agarwal, AOR

For Respondent(s) : Ms. Madhumita Bhattacharjee, AOR
Ms. Debarati Sadhu, Adv.
Ms. Yoowanka Rymbai, Adv.

Mr. Som Raj Choudhury, AOR
Ms. Shrutee Aradhana, Adv.
Mr. Prashant Kumar, Adv.

Mr. Sahil Bhalaik, AOR
Mr. Tushar Giri, Adv.
Mr. Siddharth Anil Khanna, Adv.
Mr. Ritik Arora, Adv.
Mr. Shivam Mishra, Adv.
Mr. Gouttam Polanki, Adv.
Mr. Sewa Singh, Adv.

Ms. G. Indira, AOR
Mr. P Gandepan, Adv.
Ms. Amrita Kumari, Adv.
Ms. Anjali Singh, Adv.
Ms. Deepa Rathore, Adv.
Ms. Raniba Pangnila, Adv.

Ms. Aishwarya Bhati, A.S.G.
Ms. Shivika Mehra, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Annirudh Sharma-ii, Adv.
Mr. Anirudh Bhatt, Adv.
Ms. Indira Bhakar, Adv.
Mr. Mukesh Kumar Verma, Adv.
Mr. Apoorv Kurup, Adv.
Mr. Rajesh Singh Chauhan, Adv.
Mr. Ishaan Sharma, Adv.
Ms. Priyadarshini Priya, Adv.
Mrs. Mrinal Mazumdar, Adv.
Mr. N Visakamurthy, aor, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Mr. Harshad V. Hameed, AOR
Mr. Dileep Poolakkot, Adv.
Mrs. Ashly Harshad, Adv.

Mr. D. L. Chidananda, AOR

Mrs. Shirin Khajuria, Sr. Adv.
Ms. Bhavana Duhoon, AOR
Ms. Swati Tiwari, Adv.
Mr. Anshul Syal, Adv.

Dr. Ravindra Chingale, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.

Ms. Deepanwita Priyanka, AOR
Mr. Satyalipsu Ray, Adv.
Mr. Deepak Singh, Adv.
Mr. Anuj Chaudhary, Adv.
Ms. Priyal Sheth, Adv.

Ms. Archana Pathak Dave, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Chitvan Singhal, Adv.
Ms. Shagun Thakur, Adv.
Mr. Udit Dedhiya, Adv.
Mr. Aditya Dixit, Adv.

Mr. Aravindh S., AOR
Ms. Anika Bansal, Adv.

Ms. Liz Mathew, Sr. Adv.
Ms. Uttara Babbar, Sr. Adv.
Ms. Roopali Lakhotia, AOR
Ms. Bagavathy Vennimalai, Adv.
Ms. Rayana Mukherjee, Adv.

Mr. Ayush Shah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The States of Andhra Pradesh, Karnataka and the Union Territories of Lakshadweep and Daman & Diu have not responded to our order dated 02.04.2025. We direct the State Governments/Union Territories to file affidavit as directed within a period of two weeks, failing which we may ask the concerned Secretary to be present in the Court.

2. Ms. Archana Pathak Dave, learned Additional Solicitor General has referred to the Wild Life (Protection) Act, 1972, Coast Guard Act, 1978, Environment (Protection) Act, 1986, Biological Diversity Act, 2002 and Coastal Regulation Zones Notifications to submit that the issue arising for consideration is covered by these laws. However, we are concerned about a Nodal Agency in the Ministry of Environment & Forest and Climate Change as the presence of a Nodal Agency in the form of continuing institution becomes important for conserving and protecting sea turtles. The Union of India shall file an affidavit indicating the office/department which is responsible for planning, conserving and denoting the interests of sea turtles. The affidavit may be filed within a period of three weeks from today.

3. List after five week.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)